

FORM A- PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s. APPOLLO DISTILLERIES AND BREWERIES PRIVATE LIMITED
CIN: U85110KA1995PTC019074

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	M/s. APPOLLO DISTILLERIES AND BREWERIES PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	27-10-1995
3. Authority under which Corporate Debtor is incorporated / registered	The Companies Act, 1956
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U85110KA1995PTC019074
5. Address of the registered office and principal office (if any) of Corporate Debtor	Midford House, Plot No. 205-A, II Floor, Amidford Gardens, M.G Road, Bangalore- 560 001
6. Insolvency commencement date in respect of Corporate Debtor	Date of pronouncement of order: 23-02-2022 Date of order uploaded in NCLT website: 28-02-2022
7. Estimated date of closure of Insolvency Resolution Process	27-08-2022
8. Name and registration number of the insolvency professional acting as Interim Resolution Professional	R Venkatakrishnan IBBI/IPA-001/IP-P00115/2017-2018/10250
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: "Rajparis Trimeni Towers" First Floor, 147, G N Chetty Road, Chennai – 600017, India Mail ID: rvk@rvkassociates.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: "Rajparis Trimeni Towers" First Floor, 147, G N Chetty Road, Chennai – 600017, India Mail ID: appollo.cirp@rvkassociates.com
11. Last date for submission of claims	16-03-2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. a. Relevant Forms and b. Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Not Applicable



Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a Corporate Insolvency Resolution Process of M/s. APPOLLO DISTILLERIES AND BREWERIES PRIVATE LIMITED (CIN: U85110KA1995PTC019074) on 23rd February, 2022.

The creditors of **M/s. APPOLLO DISTILLERIES AND BREWERIES PRIVATE LIMITED** (CIN: U85110KA1995PTC019074) are hereby called upon to submit their claims with proof on or before 16th March, 2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 02-03-2022

Place: Chennai



Interim Resolution Professional
IBBI/PA-001/IP-P00115 /2017-18/10250